

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Seventh Lok Sabha

Thirty Third Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1981

Presented on 16-12-1981

Adopted on 18-12-1981

COMMITTEE ON PRIVATE MEMBERS' BILLS
AND RESOLUTIONS

(Seventh Lok Sabha)

THIRTY-THIRD REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-third Report.

2. The Committee met on 14 December 1981 for—

- I. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 18 December 1981.
- II. Further re-consideration of classification of the Compulsory Military Training Bill, 1981 by Shri K. P. Singh Deo.
- III. Further examination of the Constitution (Amendment) Bill, 1981 (*Amendment of article 37, etc.*) by Prof. Madhu Dandavate under Rule 294(1)(a) of the Rules of Procedure.

Allocation of time to Resolutions

3. The Committee recommend allocation of time to resolutions as follows:—

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| (1) Resolution regarding welfare of construction workers. | 2 hours |
| (2) Resolution regarding ratification of various I.L.O. Conventions. | 2 hours |
| (3) Resolution regarding review of administration of Scheduled Areas and Tribal Areas. | 2 hours |

Further re-consideration of the classification of a Bill

4. The Committee then further considered the request of Shri K. P. Singh Deo to reconsider their earlier decision (*vide* Twenty-third Report) and place his Bill, namely, the Compulsory Military Training Bill, 1981 in category 'A'. Shri K. P. Singh Deo, who had been invited to attend the sitting to present before the Committee his views on his Bill attended the sitting.

5. On re-consideration, the Committee recommend that the Bill may be placed in category 'A'.

*Further examination of the Constitution (Amendment) Bill, 1981
(Amendment of article 37, etc.) by Prof. Madhu Dandavate*

6. The Bill seeks to amend articles 45 and 47 of the Constitution with a view to provide in the Directive Principles of State Policy that it shall be the duty of the State to provide free education and to ensure minimum standard of nutrition to every citizen. It also seeks to make these provisions enforceable by courts.

IP.T.O.

7. After considering the Bill at some length, the Committee postponed further consideration thereof to their next sitting.

Recommendations

8. The Committee recommend that—

- (i) the allocation of time to resolutions, as shown in paragraph 3 above, be agreed to by the House; and
- (ii) the re-classification of the Bill, as shown in paragraph 5 above, be agreed to by the House.

NEW DELHI;

14 December 1981
23 Agrahayana 1903 (Saka)

G. LAKSHMANAN,
Chairman,
Committee on Private Members'
Bills and Resolutions.